

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

AHMEDABAD BENCH

O.A./T.A. No. 144 198[✓]

Mrs. I.C. Bhatnagar

Applicant(s)

(Adv. R.K. Mishra)

Versus

Union of India & ors

Respondent(s)

(Adv. N.S. Sherde.)

Sr.No.	Date	Orders
	25/02/88	
	28/4/88	Pl. issue P.A. notice to respondents → P.A.O. received from respon. no. 3, 2. — V.P. Filed by Mr. Sherde. Adv. for respondents.
	28/4/88	Mrs. R.K. Mishra not present. Mr. Sherde requests time. Adjourned to 12/5/88 for admission.
	14/5/88	Mrs. R.K. Mishra's sick-note. Mr. Sherde present. No objection. Adjourned to 16-6-88 F.A.
	15/6/88	Tribunal's advocate association decided not to w for today by virtue of resolution passed today a as such they have requested for adjournment. The case be posted on 27/6/88 for admission.

P.B. Mehta

28/4

Q.B. 28/4/88

28/4/88


C. T. MANIAR

Deputy Registrar,

Central Administrative Tribunal
AHMEDABAD


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P.B.

Q.B. 15-6-88

Sr.No.	Date	Orders
9	27/6/88	Mr. R.K. Mishra ld. counsel for the applicant requests for adjournment. Mr. N.S. Shevde not present. the case be posted on 26/7/88 for admission. <i>[Signature]</i> C. T. MANIAR Deputy Registrar, Central Administrative Tribunal AHMEDABAD 26/7/88 Mr. N.S. Shevde ld. advocate requests for 7 days time for filing reply. Mr. R.K. Mishra ld. advocate for the respondent applicant also wants ^{7 days} time to file rejoinder. Allowed. the case be posted on 18/8/88 for admission. <i>[Signature]</i> C. T. MANIAR Deputy Registrar, Central Administrative Tribunal AHMEDABAD

OA/144/88

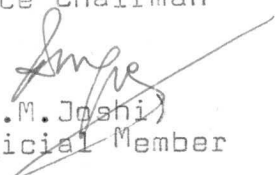
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Coram: Hon'ble Mr. P.H. Trivedi : Vice Chairman
Hon'ble Mr. P.M. Joshi : Judicial Member

26/7/1988

Heard learned advocates Mr.R.K.Mishra and Mr.N.S.Shevde for the aplicant and the respondents. Learned advocate for the petitioner states that he would restrict the relief to merely protection against reversion and wants permission to withdraw the application and file a fresh application. Allowed. The case is disposed of as withdrawn.


(P.H.Trivedi)
Vice Chairman


(P.M.Joshi)
Judicial Member

a.a.bhatt